# Criminal Proceeding against U.C.C.

1344. SHRI G. G. SWELL: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that criminal proceedings have been initiated against the Union Carbide Corporation; in terms of the Supreme Court's verdict regarding its culpability for the Bhopal Gas Leak on 3rd December, 1984;
- (b) whether it is also a fact that the quantum of damage to the gas victims has been worked out; and
- (c) whether Government have accepted the responsibility of making good the shortfall after accounting the \$ 470 million to be paid by the UCC?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FER-TILIZERS (SHRI CHINTA MOHAN): (a) The criminal case filed in the Court of the Chief Judicial Magistrate, Bhopal, in 1987, is now being proceeded with according to the Judgement of the Supreme Court of India dated 3-10-1991 in the review petitions challenging the settlement.

- (b) No, Sir.
- (c) Government has accepted the judgement of the Supreme Court and will abide by the directions contained therein.

## Unite of F.C.I.

1345. SHRI S. S. AHLUWALIA: Will the PRIME MINISTER be pleased to state:

- (a) the number of units of the Fertilizer Corporation of India (FCI) operating in the country with details of each unit as to when it was opened, the cost involved in its setting up and number of labourer working there at the time of setting up and at present;
- (b) whether it is a fact that after the recent budgetary withdrawal of subsidy on fertilizers many units of Fertilizer Corporation of India have been closed down;
- (c) if so, what are the details in this regard; and
- (d) the reasons for having Corporate office of the FCI in the Capital and the annual expenditure involved in its operations?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FER-TILIZERS (SHRI CHTNTA MOHAN): (a) The number and the names of various units of Fertilizer Corporation of India Limited (FCI), alongwith the details of commissioning date, cost and number of labourers working at the time of commissioning and at present are as given below:

		Sindri (Bihar)	Gorakh- pur (U.P.)	Rama- gundam (A.P.)	Talcher (Orissa)	Jodhpur Mining Organi- sation
					(Rajasthan)	
í.	Date of commissioning	1-10-1979	1-1-1969	1-11-80	1-11-80	July, 19 <b>5</b> 2
iì.	Cost at the time of commissioning	Rs. 183.19 crores	Rs. 34.7 crores	Rs. 215.35 orores	Rs. 217.00 crores	Rs. 12 lakhs
iii.	No. of labourers at the time of commissioning.	6958	1246	1160	1132	120
iv.	No. of labourers as on 1-11-91	3417	1502	984	1073	257

(b) No, Sir.

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- (c) Question does not arise.
- (d) The reasons for locating the Corporate office in Delhi are as follows:—
  - (i) The manufacturing units are located in various States and the marketing of fertitlizer is done in various States and the Corporate office has *to* be centrally located for monitoring and better supervision of these units.
  - (ii) Location at Delhi facilitates coordination with Govt- Departments located in Delhi.

The annual expenditure on Corporate office is of the order of Rs. 3.49 crores.

## Medical examination centres for Bhopal Gas victims

- @1346. SHRIMATI VEENA VERMA: Will the PRIME MINISTER be pleased to state:
- (a) whether Government have received any proposal for setting up of some centres for medical examination of people, affected by the Bhopal gas tragedy, who' could not be examined so for:
- (b) if so, what are the details in this regard; and
- (c) what is the number of cases registered so far and treated by such centres?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FER-TILIZERS (SHRI CHINTA MOHAN): (a) No such proposal for setting up of some centres for medical examination of people, affected by the Bhopal Gas Tragedy, who could not be examined so far, has been received.

(b) and (c) Do not arise.

# Cases of overcharging

1347- SHRI H. HANUMANTHAPPA: Will the PRIME MINISTER bo pleased to refer to the answer to UnStarred Question 653 given in the Rajya Sabha on the 5th September, 1991 and state:

©Previously UnStarred Question 537 transferred from the 27th November, 1991.

- (a) whether it is a fact that details ol cases of overcharging have not been furnished in reply to Rajya Sabha UnStarred Question No. 650 answered on the 5th. September, 1991 and the House has been mislead;
- (b) what are the details of cases where investigation by the State authorities have revealed overcharging;
- (c) when the intimation on each cast was received from State authorities; and
- (d) what action has been taken agains' the concerned persons after receipt of th<information?

THE MINISTER OF STATE IN THI MINISTRY OF CHEMICALS AND FER TILIZERS (SHRI CHINTA MOHAN) (a) and (b) No, Sir. The cases at S. No (4) to (16) at page No. 3 of the Anne xure annexed with Rajya Sabha Unstarrec Question No. 650 answered on 5th Sep tember, 1991, relates to overcharging. The required details regarding name of the manufacturer, names of bulk drugs an< amount of overcharging have been given in the same annexure.

(c) and (d) Examination of complaints received against the drug companies or the issue of overcharging is an on-goinj process and all these cases are at variou statges of examination.

## Performance of Fertilizer Units In Orissa

- 1348. SHRI JAGADISH JANI: will the PRIME MINISTER be pleased to state
- (a) the performance of each fertilize unit of Orissa during the last three years
  - (b) which of those units are going a loss;
- (c) the steps taken to improve the per formance of the loss making fertilize: units in the country; and
  - (d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FER TILIZERS (SHRI CHINTA MOHAN)